

EXTRAORDINARY

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Separate paging is given to this part in order that it may be filed
as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY
SECRETARIAT, SRINAGAR.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Jammu and Kashmir Legislative Assembly, the following Bill together with the Statement of Objects and Reasons, is published in an extraordinary issue of the Official Gazette.

By order of the Hon'ble Speaker.

Sd/-

MANOJ KUMAR PANDIT,
Secretary.

THE JAMMU AND KASHMIR MINISTERS' AND MINISTERS
OF STATE SALARIES (AMENDMENT) BILL, 2026

[L. A. Bill No. 13 of 2026]

A Bill to amend the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956.

BE it enacted by the Legislature of the Union Territory of Jammu and Kashmir in the Seventy-seventh Year of the Republic of India as follows :—

1. Short title and Commencement.—(1) This Act may be called the Jammu and Kashmir Ministers' and Ministers of State Salaries (Amendment) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Amendment of Section 3, Act No. VI of 1956.—In Section 3 of the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956, in clause (a), for the words and sign, "seventy thousand rupees, sixty-five thousand rupees" the words and sign, "ninety five thousand rupees, eighty five thousand rupees" shall respectively be substituted.

STATEMENT OF OBJECTS AND REASONS

The salaries of Ministers and Ministers of State have not been revised for a considerable period and no longer commensurate with the present cost of living. It is, therefore, proposed to enhance the salary of a Minister from seventy thousand rupees to ninety-five thousand rupees per month, and that of a Minister of State from sixty-five thousand rupees to eighty-five thousand rupees per month.

This Bill seeks to achieve the above object.

Sd/-

**Minister In-Charge,
Department of Law, Justice and P.A.**

FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend Section 3 of the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956, so as to enhance the monthly salary of the Chief Minister from Rs. 70,000/- to Rs. 95,000/- and of a Minister from Rs. 65,000/- to Rs. 85,000/-. This will increase the expenditure on account of salary of the Chief Minister and the five Ministers presently constituting the Council of Ministers.

The estimated recurring expenditure on account of the enhanced salary of the Chief Minister and five Ministers would be approximately Rs. 1,80,00,000/- (Rupees one crore eighty lakh) per annum. No non-recurring expenditure is involved, as the Bill does not create any new office or post.

Sd/-

**Minister In-Charge,
Department of Law, Justice and P.A.**

RECOMMENDATION OF THE LIEUTENANT GOVERNOR

The Lieutenant Governor has in pursuance of sub-sections (1) & (3) of Section-36 of the Jammu and Kashmir Reorganization Act, 2019 recommended to the Jammu and Kashmir Legislative Assembly, the introduction and consideration of Bill.

Sd/-

MANOJ KUMAR PANDIT,
Secretary.